In The Central Administrative Tribunal
Jaipur Bench, Jaipur

(5)

OA./TA/MP. No. 107/96 199

Mool Chand Jatnawat ..... Versus ..... Union of India and others

Date of Order	Orders
15.7.96	Mr.S.K.Jain, counsel forthe applicant Mr.V.S.Gurjar, counsel for the respondents The learned counsel for the applicant states that the relief claimed in the OA by the applicant has been accorded by the respondent-department. The applicant, therefore, does not wish to press the Original application. The O.A. having become infructuous is dismissed with no order as to costs. (RATTAN PRAKASH) MEMBER (J)

Rec'd copy. Bhk. for V.S.Gurjar AG 23/7/96

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